

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A. No. 61/343/2020
This the 27th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Pawan Kumar, Age 34 years
S/o Sh. Bishan Dutt
R/o Chilla P/O Saruinsar,
Tehsil and District Jammu.
2. Raj Kumar, Age 37 years
S/o Sh. Shankar Dass
R/o Chilla P/O Saruinsar,
Tehsil and District Jammu
3. Mukesh Kumar, Age 34 years
S/o Sh. Kartar Nath
R/o Chllar P/O Jandhra,
Tehsil Dansal District Jammu.
4. Mukesh Singh, Age 40 years
S/o Sh. Krishan Singh
R/o Toph Sherkhania
P/O Paloura,
Tehsil and District Jammu.
5. Sudesh Kumar, Age 35 years
S/o Sh. Tara Mani
R/o Jhajjar Kotli P/O Jhajjar Kotli
Tehsil Dansal District Jammu.
6. Neeraj Kumar, Age 40 years
S/o Sh. Raj Kumar Sharma
R/o Kanyala P/O Kapota

Tehsil Dansal District Jammu.



7. Ashok Singh, Age 42 years
S/o Sh. Angrez Singh
R/o Chhurta, P/O Jhajjar Kotli
Tehsil Dansal District Jammu.
8. Sachit Abrol, Age 34 years
S/o Sh. Darshan Abrol
R/o H.No. 123-A, Ram Vilas Old
Janipur, Jammu.
9. Vimal Ji Bhat, Age 40 years
S/o Sh. Mohan Lal Bhat
R/o Lane No. 16, Flat no.7
Block-77, Jagti Colony
Nagrota, Jammu.
10. Mohd Ashraf, Age 39 years
S/o Kaka Din
R/o Sandhi P/O Kanna Chargal
Tehsil and District Jammu.

.....Applicant

(Advocate: Mr.Narinder Kumar Attri)

Versus.

1. Union Territory of Jammu and Kashmir,
Through its Commissioner/ Secretary,
Department of Public Health Engineering,
Civil Secretariat, Jammu/Srinagar.
2. Chief Engineer,
Public Health Engineering,
B.C. Road, Jammu.
3. Executive Engineer,

Public Health Engineering,
Mechanical Rural Division, Jammu.

4. Executive Engineer,
Public Health Engineering,
Mechanical City Division-1, Jammu.

.....**Respondents**

(Advocate: Mr.Amit Gupta, AAG)

O R D E R

[O R A L]

Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member (J)

During the course of arguments, learned counsel for the applicants submits that respondents may be directed to release the wages of the applicants from the date of their appointment till the date as the applicants is continuously working in the Respondent Department by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicants, T.A is disposed of at the admission stage itself with a direction to respondents to consider the claim of the applicants and to release the wages of the applicants from the date of their appointment till the date as the applicants is continuously working in the Respondent Department by treating the OA as representation of the applicants by passing a reasoned and speaking order in accordance with rules and with intimation to the applicants



within a period of two months from the date of receipt of a certified copy of this order.



3. It is made clear that we have not expressed any opinion on the merits of the case.
4. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

AK/-